

ITEM NO.1501
(For Judgment)

COURT NO.4

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 396/2010

PHULEL SINGH

Appellant(s)

VERSUS

STATE OF HARYANA

Respondent(s)

Date : 27-09-2023 This appeal was called on for pronouncement of judgment today.

For Appellant(s) Mr. T. L. Garg, AOR

For Respondent(s) Mr. Samar Vijay Singh, AOR
Mr. Raj Singh Rana, A.A.G.
Mr. Pankaj Kumar Singh, Adv.
Mr. Keshav Mittal, Adv.
Ms. Sabarni Som, Adv.
Mr. Aman Dev Sharma, Adv.

1. Hon'ble Mr. Justice B.R. Gavai pronounced the judgment of the Bench comprising His Lordship, Hon'ble Mr. Justice Pamidighantam Sri Narasimha and Hon'ble Mr. Justice Prashant Kumar Mishra.
2. The appeal is allowed, in terms of the signed judgment.
3. The appellant is acquitted of all the charges levelled against him and his bail bonds shall stand discharged.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
BRANCH OFFICER

(Signed "Reportable" Judgment is placed on the file)